RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

Rain water management in Mumbai

1903. SHRI TARIQ ANWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a Master Plan for rain water management in Mumbai has been prepared to avert a post July 26, 2005 cloud burst situation there;

(b) if so, the salient features and estimated cost thereof; and

(C) the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

Procedure for construction clearances

t1904. SHRI RAJ MOHINDER SINGH MAJITHA: SHRI RAVI SHANKAR PRASAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that construction of building in the cities of the country is required to obtain the approval from 25 to 40 Government departments;

(b) if not, the facts in this regard;

(C) whether it is also a fact that present procedure for obtaining approval for construction of building is so lengthy and ambiguous that the same itself encourage the illegal construction;

(d) if so, the reaction of Government in this regard; and

(e) the measures taken to streamline the above procedure?

[†]Original notice of the question was received in Hindi.

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[9 March, 2006]

RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Approval of plan for construction of building is done as per prevailing building Bye-Laws enacted by the State Governments for cities/towns. However, procedure for obtaining clearances from various departments may vary from State to State.

(c) to (e) A Committee set up by the Government under the Chairmanship of Shri V. Govindrajan has recommended *inter-alia* the following to avoid procedural delays in obtaining approval for construction of buildings:—

- (i) The system of approval of building plans from local authorities needs to be streamlined. In case the local authority fails to decide the application within stipulated time, the approvals should be deemed to have been given.
- (ii) The powers of approval of building plans may also be given to architects registered under the Architects Act, 1972. Based on the certification by the architects, intimation to the local authority should be deemed sufficient.
- (iii) Enactment of a suitable legislation or alternate arrangements such as amendment in the Rules of Business, etc., by the State Governments for instituting Single Window System for approvals.

The above recommendations of the Committee have been forwarded to all the State Governments for adoption and is being pursued.

Expenditure under NURM

t1905. SHRI RAJ MOHINDER SINGH MAJITHA: DR. MURLI MANOHAR JOSHI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have decided to incur an amount of Rs. one lakh crores for urban development under National Urban Renewal Mission (NURM) during the next seven years;

(b) if so, the date on which this decision was taken;

(c) by when this decision would be implemented in the country; and

(d) the details of the amount decided to be incurred year-wise, during the plan period of seven years?

[†]Original notice of the question was received in Hindi.

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